

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING:BILASPUR**

**Original Application No.203/636/2018**

Bilaspur, this Tuesday, the 10<sup>th</sup> day of July, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Smt. Saraswati Khandelwal W/o Late Rajendra Kumar Khandelwal Aged about 40 years
2. Aman Khandelwal S/o Late Rajendra Kumar Khandelwal Aged about 18 years  
Both R/o Village Boriyakala Post Sejbarar,  
District Raipur (C.G.) 495015  
(By Advocate – **Shri Manish Upadhyay**)

-Applicants

**V e r s u s**

Senior Divisional Personnel Officer  
Raipur, South Eastern Central Railway,  
Raipur District Raipur  
District Raipur (C.G.) 492001  
(By Advocate –**Shri Vivek Verma**)

- Respondent

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

Learned counsel for the applicant submits that the husband of applicant No.1 had died during the course of employment on 30.03.2018. She has not been issued pension and other retiral benefits and also compassionate appointment to applicant No.2 by the respondent-department.

**2.** Learned counsel for the applicants submits that the applicant No.1 has jointly submitted a representation dated 06.06.2018

(Annexure O-5), which has not been decided by the respondent-department till date.

**3.** Learned counsel for the applicant further submits that applicants would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 06.06.2018 (Annexure O-5) in a time bound fashion with a reasoned and speaking order.

**4.** Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in above terms.

**5.** Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicants' representation dated 06.06.2018 (Annexure O-5) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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